

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2861  
ANSWERED ON:07.12.2009  
MEDICAL SERVICES UNDER ESI  
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**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Union Government proposes to take over delivery of medical services from the States to serve insured persons directly under the Employees State Insurance (ESI) Scheme;
- (b) if so, the details thereof;
- (c) the number of hospitals ESI taken over so far, State-wise; and
- (d) the details of additional facilities proposes to be provided to ESI beneficiaries?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) & (b): The ESI Corporation in its 136th meeting held on 15.06.2006 decided to take over the administration of medical scheme from the States who are willing to hand over the Scheme to ESI Corporation under Section 59 of the ESI Act, 1948. Accordingly, all the State Governments have been requested to give their consent for handing over the ESI Scheme in their State to Employees' State Insurance Corporation. 4 State Governments i.e. Madhya Pradesh, Bihar, Himachal Pradesh and Meghalaya have given their consent for handing over the ESI Scheme to Employees' State Insurance Corporation.

(c): The Employees' State Insurance Corporation is running 18 hospitals as Model Hospitals in various States. The list of hospitals is at Annexure-A.

(d): All the hospitals taken over from the State Governments and being run as Model Hospitals are being provided all secondary care services by upgrading the departments with modern equipments as per requirement.